

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

2. IA 433(MB)2024
IN
C.P. (IB)/1029(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.02.2024**

Name of the Party: Piramal Capital & Housing
Finance Limited
Vs
Rite Developers Private Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Amir Arsiwala, Ld. Counsel for the Applicant present.
2. **IA-433(MB)2024**: This is an Application filed by the RP seeking exclusion of 54 days on the ground that the Hon'ble NCLAT stayed the constitution of the CoC from 14.09.2023 to 06.11.2023.
3. This Bench observes that the aforesaid facts and reasons in the Application is satisfactory. Hence, this Bench grants exclusion of 54 days.
4. In view of aforesaid, the present Application is disposed of accordingly.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)